## GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:6253 ANSWERED ON:06.05.2013 DELAY IN TRANSFER OF FOREST LAND Siddeswara Shri Gowdar Mallikarjunappa

## Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether various development projects in the State of Karnataka have been affected due to delay in transfer of forest land for the required project;

(b) if so, the details thereof;

- (c) whether the Government has looked into the matter;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government in this regard?

## Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a)to (e) The transfer of forest land for non-forestry purposes including various developmental projects can be done by any State including Karnataka State only after prior approval of the Central Government under the provisions of the Forest (Conservation) Act, 1980. Proposals seeking prior approval of Central Government under the aforementioned Act for use of forest land for development projects are processed in accordance with the procedure stipulated in the aforementioned Act, the Forest (Conservation) Rules, 2003 and the guidelines issued thereunder and approvals for diversion of forest land are granted accordingly.